

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA/123(AHM)2021 in C.P. (I.B) No.41/9/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2021**

Name of the Company:

Padvaya Alloy.

V/s

Viksun Steel & Alloy Pvt. Ltd.

Section:

12A/9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Lawyer Mr. Monaal Davawala appeared for the Applicant.

The instant application is filed under Section 12A of the Insolvency & Bankruptcy Code, 2016 by the IRP alongwith Form FA duly signed by the Proprietor/Operational Creditor with a prayer to withdraw the instant application as they come into settlement and matter is compromised. In view of such settlement the application so filed by the IRP stands disposed of as withdrawn. The Operational Creditor is directed to clear the dues of the IRP, if any.

Accordingly, IA No. 123 of 2021 is allowed and stands disposed of as withdrawn.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MANORAMA KUMARI)
MEMBER (JUDICIAL)**

Dated this the 22nd day of February, 2021.

vc